

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

New Delhi, the 2.1.85

NOTIFICATION
(INCOME - TAX)

No. 6093 (F.No.176/64/84-IT(AI): In exercise of the powers conferred by sub-section (2)(b) of Section 80-G of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "The Sri Swayam Prakasa Eswarar Temple, Kattumannar Koil, Tamil Nadu" to be a place of public worship of renown throughout the State of Tamil Nadu.

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(R.K. TEWARI)

Under Secretary to the Govt. of India

To

The Manager,
Govt. of India Press,
Ring Road, Maya Puri
New Delhi.

Copy to:-

1. CIT, Madras, with reference to his letter C.No.2039/84/TN-V dated 17.10.1984. He is requested to check up the position regarding the utilisation of the donations by obtaining relevant accounts from the respective religious authorities every year.
2. All other Commissioners of Income-tax.
3. All Chamber of Commerce in Tamil Nadu.
4. Comptroller & Auditor General of India,
5. The President, Temple Renovation Committee, Sri Swayam prakasa Eswarar Temple, Thirunaralyur, Kattumannarkoil Taluk, S.A. Di
Pin. 608 302

Rm
(R.K. TEWARI)

Under Secretary to the Govt. of India.